

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI**

VACATIONS – **Summer Vacation, 2023** – High Court of Andhra Pradesh –  
Sitting Arrangements – **Hybrid hearing** - Notification – Issued.

**ROC.No.550/SO/2022**

**DATED: 11.05.2023**

**NOTIFICATION No.24/SO/2023**

\*\*\*\*\*

It is hereby notified that the High Court of Andhra Pradesh will be closed for Summer Vacation, 2023 from Monday, the 15<sup>th</sup> May, 2023 to Monday, the 12<sup>th</sup> June, 2023 (both days inclusive).

During the Vacation, the following Hon'ble Judges will be sitting for hearing the matters, as mentioned in the table, through **Hybrid mode**:

**FIRST HALF**

First Half of Vacation Courts during Summer Vacation, 2023 is from **Monday, the 15<sup>th</sup> May, 2023 to Friday, the 26<sup>th</sup> May, 2023** (both days inclusive) as under:

Sl. No.	Filing date	Court working day	Names of the Hon'ble Judges	Bench/Single
1.	16.05.2023 (Tuesday)	18.05.2023 (Thursday)	Hon'ble Ms. Justice B.S. Bhanumathi & Hon'ble Sri Justice A. V. Ravindra Babu	Division Bench
			Hon'ble Sri Justice Gannamaneni Ramakrishna Prasad	Single Bench
2.	23.05.2023 (Tuesday)	25.05.2023 (Thursday)	Hon'ble Sri Justice B. Krishna Mohan & Hon'ble Sri Justice A. V. Ravindra Babu	Division Bench
			Hon'ble Sri Justice Gannamaneni Ramakrishna Prasad	Single Bench

*JK*  
11/05/2023

**Note:**

- I.** In case of exigency, a Special Division Bench will be constituted with the permission of the Hon'ble Chief Justice during the vacation.
- II.** After completion of Division Bench work, their Lordships will take up Single Bench matters.
- III.** The House Motions, if any, may be moved before the Hon'ble Senior Vacation Judge through the Senior Vacation Officer.
- IV.** Hon'ble Vacation Judges will hold the Court on the dates mentioned as above to hear the following types of matters, as their Lordships think fit.
  - i. Habeas Corpus
  - ii. Anticipatory bail
  - iii. Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.
  - iv. Any other urgent matter, which cannot wait till the end of the vacation (such as eviction/dispossession, demolition etc.) specifically permitted by the Hon'ble Chief Justice.
- V. General Instructions:**
  - i. All lunch motions/urgent mentions relating to the Hon'ble Division Bench shall be moved before the Hon'ble Division Bench.
  - ii. All lunch motions/urgent mentions relating to the Hon'ble Single Bench shall be moved before the Hon'ble Single Judge only.
  - iii. Routine matters will not be taken up during vacation, except with the permission of the Hon'ble Senior Vacation Judge.
  - iv. No pending case except there is a specific order to post during the vacation shall be taken in vacation.
  - v. Notice of any application of urgent nature shall be given to the Vacation Officers before 1-30 p.m. on the day of filing.
  - vi. No policy and administrative matters shall be taken up during vacation.

YKao  
11/05/2023

**FIRST HALF-I**

The Hon'ble the Chief Justice has been pleased to make the following Sitting Arrangements for the First Half of Summer Vacation, 2023

(From 15.05.2023 to 20.05.2023)

1.	<p>Hon'ble Ms. Justice B.S. Bhanumathi &amp; Hon'ble Sri Justice A. V. Ravindra Babu</p> <p><b>(DIVISION BENCH)</b></p>	<p>Division Bench Matters including Habeas Corpus Petitions</p>
2.	<p>Hon'ble Ms. Justice B.S. Bhanumathi</p> <p><b>SINGLE BENCH – I</b></p>	<p>All Civil Matters and CRPs, under Article 227 of the Constitution of India;</p> <p>Writ Petitions (other than Service Matters) of, Women Development &amp; Child Welfare, Endowments, Tirumala Tirupathi Devasthanams, Excise, Transport, Roads and Buildings, Social Welfare, B.C.Welfare &amp; Minority Welfare, Food, Agriculture &amp; Market Committees, Fisheries &amp; Animal Husbandry, Energy, Science &amp; Technology, Factories &amp; Labour Departments, Employment Generation, Training, Youth Services and Sports, General Administration Department, Finance &amp; Planning, Co-operative Societies.</p> <p><b>(After completion of Division Bench work)</b></p>
3.	<p>Hon'ble Sri Justice Gannamaneni Ramakrishna Prasad</p> <p><b>SINGLE BENCH – II</b></p>	<p>Bails, Anticipatory Bails; Conviction appeals and Revisions; or any revision seeking stay of the order.</p> <p>Writ Petitions (other than Service Matters) of Home, Law &amp; Legislature, Revenue and Land Acquisition, Stamps &amp; Registration and <b>Writ Petitions, not elsewhere specified.</b></p>

*RP*  
11/05/2023

4.	Hon'ble Sri Justice A. V. Ravindra Babu  <b>SINGLE BENCH – III</b>	Writ Petitions (Other than Service Matters) of, Mines, Industries and Commerce, Panchayat Raj & Rural Development, Departments of Health, Medical & Family Welfare, Civil Supplies & Essential Commodities, Education, Universities, Forest, Environment, Right to Information Act, Municipalities & Urban Development, AP CRDA, Urban Land Ceiling and Land Reforms Cases, Departments of Central Government, Central Government undertakings, Central Government Corporations, Housing Department. <b>(After completion of Division Bench work)</b>
----	--	--

**Note I : Matters relating to the above items will be entertained only if the impugned order is passed on or after 01.05.2023**

**Note II :**

1. All Lunch Motions/Urgent Mentions relating to the **Division Bench** matters shall be moved before the Hon'ble Division Bench, at the Bench/Court Hall at 10-30 a.m.
2. All Lunch Motions/Urgent Mentions relating to the **Single Bench -I** matters shall be moved before the single bench at the Bench/Court Hall at 10.15 a.m.
3. All Lunch Motions/ Urgent Mentions relating to the **Single Bench – II** shall be moved before the single bench at the Bench/Court Hall at 10.30 a.m.
4. All Lunch Motions/Urgent Mentions relating to the **Single Bench – III** Lunch matters shall be moved before the single bench at the Bench/Court Hall at 10.15 a.m.
5. Routine matters will not be taken up during vacation, except with the permission of the Hon'ble Senior Vacation Judge.
6. No pending case, except where there is a specific order to post during the Vacation, shall be taken up in the vacation.
7. No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets will be entertained under Section 482 Cr.P.C., or under Article 226 of the Constitution of India, except under exceptional circumstances during Summer Vacation period.
8. No Service matters, Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained unless the cause shown is of emergent nature.

*SKAD*  
11/05/2023

**FIRST HALF-II**

**The Hon'ble the Chief Justice has been pleased to make the following Sittings Arrangements for the First Half of Summer Vacation, 2023**

**(From 21.05.2023 to 26.05.2023)**

1.	<p>Hon'ble Sri Justice B. Krishna Mohan &amp; Hon'ble Sri Justice A. V. Ravindra Babu</p> <p><b>(DIVISION BENCH)</b></p>	<p>Division Bench Matters including Habeas Corpus Petitions</p>
2.	<p>Hon'ble Sri Justice B. Krishna Mohan</p> <p><b>SINGLE BENCH - I</b></p>	<p>Writ Petitions (Other than Service Matters) of, Mines, Industries and Commerce, Panchayat Raj &amp; Rural Development, Departments of Health, Medical &amp; Family Welfare, Civil Supplies &amp; Essential Commodities, Education, Universities, Forest, Environment, Right to Information Act, Municipalities &amp; Urban Development, AP CRDA, Urban Land Ceiling and Land Reforms Cases, Departments of Central Government, Central Government undertakings, Central Government Corporations, Housing Department.</p> <p><b>(After completion of Division Bench work)</b></p>
3.	<p>Hon'ble Sri Justice Gannamaneni Ramakrishna Prasad</p> <p><b>SINGLE BENCH - II</b></p>	<p>Bails, Anticipatory Bails; Conviction appeals and Revisions; or any revision seeking stay of the order.</p> <p>Writ Petitions (other than Service Matters) of Home, Law &amp; Legislature, Revenue and Land Acquisition, Stamps &amp; Registration and <b>Writ Petitions, not elsewhere specified.</b></p>

*JKad*  
11/05/2023

4.	<p>Hon'ble Sri Justice A. V. Ravindra Babu</p> <p><b>SINGLE BENCH - III</b></p>	<p>All Civil Matters and CRPs, under Article 227 of the Constitution of India;  Writ Petitions (other than Service Matters) of, Women Development &amp; Child Welfare, Endowments, Tirumala Tirupathi Devasthanams, Excise, Transport, Roads and Buildings, Social Welfare, B.C.Welfare &amp; Minority Welfare, Food, Agriculture &amp; Market Committees, Fisheries &amp; Animal Husbandry, Energy, Science &amp; Technology, Factories &amp; Labour Departments, Employment Generation, Training, Youth Services and Sports, General Administration Department, Finance &amp; Planning, Co-operative Societies.  <b>(After completion of Division Bench work)</b></p>
----	---	---

**Note I:**

**Matters relating to the above items will be entertained only if the impugned order is passed on or after 01.05.2023**

**Note II :**

1. All Lunch Motions/Urgent Mentions relating to the **Division Bench** matters shall be moved before the Hon'ble Division Bench, at the Bench/Court Hall at 10-30 a.m.
2. All Lunch Motions/Urgent Mentions relating to the **Single Bench -I** matters shall be moved before the single bench at the Bench/Court Hall at 10.15 a.m.
3. All Lunch Motions/Urgent Mentions relating to the **Single Bench - II** matters shall be moved before the single bench at the Bench/Court Hall at 10.30 a.m.
4. All Lunch Motions/Urgent Mentions relating to the **Single Bench - III** matters shall be moved before the single bench at the Bench/Court Hall at 10.15 a.m.
5. Routine matters will not be taken up during vacation, except with the permission of the Hon'ble Senior Vacation Judge.
6. No pending case, except where there is a specific order to post during the Vacation, shall be taken up in the vacation.
7. No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets will be entertained under Section 482 Cr.P.C., or under Article 226 of the Constitution of India, except under exceptional circumstances during Summer Vacation period.
8. No Service matters, Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained unless the cause shown is of emergent nature.

*gk*  
11/05/2023

**SECOND HALF**

Second Half of Vacation Courts during Summer Vacation, 2023 is from **Saturday, the 27<sup>th</sup> May, 2023 to Monday, the 12<sup>th</sup> June, 2023** (both days inclusive) as under:

Sl. No.	Filing date	Court working day	Names of the Hon'ble Judges	Bench/Single
1.	30.05.2023 (Tuesday)	01.06.2023 (Thursday)	Hon'ble Sri Justice B. Krishna Mohan & Hon'ble Sri Justice V. Gopala Krishna Rao	Division Bench
			Hon'ble Sri Justice Duppala Venkata Ramana	Single Bench
2.	06.06.2023 (Tuesday)	08.06.2023 (Thursday)	Hon'ble Sri Justice Ninala Jayasurya & Hon'ble Sri Justice V. Gopala Krishna Rao	Division Bench
			Hon'ble Sri Justice Duppala Venkata Ramana	Single Bench

YKAB  
11/05/2023

**Note:**

- I.** In case of exigency, a Special Division Bench will be constituted with the permission of the Hon'ble Chief Justice during the vacation.
- II.** After completion of Division Bench work, their Lordships will take up Single Bench matters.
- III.** The House Motions, if any, may be moved before the Hon'ble Senior Vacation Judge through the Senior Vacation Officer.
- IV.** Hon'ble Vacation Judges will hold the Court on the dates mentioned as above to hear the following types of matters, as their Lordships think fit.
  - i. Habeas Corpus
  - ii. Anticipatory bail
  - iii. Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.
  - iv. Any other urgent matter, which cannot wait till the end of the vacation (such as eviction/dispossession, demolition etc.) specifically permitted by the Hon'ble the Chief Justice.
- V. General Instructions:**
  - i. All lunch motions/urgent mentions relating to the Hon'ble Division Bench shall be moved before the Hon'ble Division Bench.
  - ii. All lunch motions/urgent mentions relating to the Hon'ble Single Bench shall be moved before the Hon'ble Single Judge only.
  - iii. Routine matters will not be taken up during vacation, except with the permission of the Hon'ble Senior Vacation Judge.
  - iv. No pending case except there is a specific order to post during the vacation shall be taken in vacation.
  - v. Notice of any application of urgent nature shall be given to the Vacation Officers before 1-30 p.m. on the day of filing.
  - vi. No policy and administrative matters shall be taken up during vacation.

*Mad*  
11/05/2023



**SECOND HALF-I**

**The Hon'ble the Chief Justice has been pleased to make the following Sittings Arrangements for the Second Half of Summer Vacation, 2023**

**(From 27.05.2023 to 04.06.2023)**

1.	Hon'ble Sri Justice B. Krishna Mohan & Hon'ble Sri Justice V. Gopala Krishna Rao  <b>(DIVISION BENCH)</b>	Division Bench Matters including Habeas Corpus Petitions
2.	Hon'ble Sri Justice B. Krishna Mohan  <b>SINGLE BENCH – I</b>	All Civil Matters and CRPs, under Article 227 of the Constitution of India;  Bails, Anticipatory Bails; Conviction appeals and Revisions; or any revision seeking stay of the order.  Writ Petitions (Other than Service Matters) of Food, Agriculture & Market Committees, Forest, Environment, Energy, Science & Technology. <b>(After completion of Division Bench work)</b>
3.	Hon'ble Sri Justice Duppala Venkata Ramana  <b>SINGLE BENCH – II</b>	Writ Petitions (other than Service Matters) of Home, Law & Legislature, Revenue and Land Acquisition, <b>Writ Petitions, not elsewhere specified.</b>  Writ Petitions of Endowments, Tirumala Tirupathi Devasthanams, Excise, Transport, Roads and Buildings, Mines, Industries and Commerce, Civil Supplies & Essential Commodities, Education, Universities, Municipalities & Urban Development, APCRDA.

Ykrab  
11/05/2023

	Hon'ble Sri Justice V. Gopala Krishna Rao	Writ Petitions (other than Service Matters) of, Women Development & Child Welfare, Social Welfare, B.C.Welfare & Minority Welfare, Fisheries & Animal Husbandry, Factories & Labour Departments, Employment Generation, Training, Youth Services and Sports, General Administration Department, Finance & Planning, Co-operative Societies, Right to Information Act, Urban Land Ceiling, Land Reforms Cases, Departments of Central Government, Central Government Undertakings, Central Government Corporations, Housing Department, Panchayat Raj & Rural Development, Departments of Health, Medical & Family Welfare.
4.	<b>SINGLE BENCH - III</b>	(After completion of Division Bench work)

**Note I :**

**Matters relating to the above items will be entertained only if the impugned order is passed on or after 01.05.2023**

**Note II :**

1. All Lunch Motions/Urgent Mentions relating to the **Division Bench** matters shall be moved before the Hon'ble Division Bench, at the Bench/Court Hall at 10-30 a.m.
2. All Lunch Motions/Urgent Mentions relating to the **Single Bench-I** matters shall be moved before the single bench at the Bench/Court Hall at 10.15 a.m.
3. All Lunch Motions/Urgent Mentions relating to the **Single Bench-II** matters shall be moved before the single bench at the Bench/Court Hall at 10.30 a.m.
4. All Lunch Motions/Urgent Mentions relating to the **Single Bench-III** matters shall be moved before the single bench at the Bench/Court Hall at 10.15 a.m.
5. Routine matters will not be taken up during vacation, except with the permission of the Hon'ble Senior Vacation Judge.
6. No pending case, except where there is a specific order to post during the Vacation, shall be taken up in the vacation.
7. No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets will be entertained under Section 482 Cr.P.C., or under Article 226 of the Constitution of India, except under exceptional circumstances during Summer Vacation period.
8. No Service matters, Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained unless the cause shown is of emergent nature.

*Ykrab*  
11/05/2023

**SECOND HALF – II**

**The Hon'ble the Chief Justice has been pleased to make the following Sittings Arrangements for the Second Half of Summer Vacation, 2023 (From 05.06.2023 to 12.06.2023)**

1.	Hon'ble Sri Justice Ninala Jayasurya & Hon'ble Sri Justice V. Gopala Krishna Rao  <b>(DIVISION BENCH)</b>	Division Bench Matters including Habeas Corpus Petitions
2.	Hon'ble Sri Justice Ninala Jayasurya  <b>SINGLE BENCH – I</b>	All Civil Matters and CRPs, under Article 227 of the Constitution of India;  Bails, Anticipatory Bails; Conviction appeals and Revisions; or any revision seeking stay of the order.  Writ Petitions (Other than Service Matters) of Food, Agriculture & Market Committees, Forest, Environment, Energy, Science & Technology. <b>(After completion of Division Bench work)</b>
3.	Hon'ble Sri Justice Duppala Venkata Ramana  <b>SINGLE BENCH – II</b>	Writ Petitions (other than Service Matters) of Home, Law & Legislature, Revenue and Land Acquisition, <b>Writ Petitions, not elsewhere specified.</b>  Writ Petitions of Endowments, Tirumala Tirupathi Devasthanams, Excise, Transport, Roads and Buildings, Mines, Industries and Commerce, Civil Supplies & Essential Commodities, Education, Universiites, Municipalities & Urban Development, APCRDA

*gkrab*  
11/05/2023

4.	<p>Hon'ble Sri Justice V. Gopala Krishna Rao</p> <p style="text-align: center;"><b>SINGLE BENCH - III</b></p>	<p>Writ Petitions (other than Service Matters) of, Women Development &amp; Child Welfare, Social Welfare, B.C.Welfare &amp; Minority Welfare, Fisheries &amp; Animal Husbandry, Factories &amp; Labour Departments, Employment Generation, Training, Youth Services and Sports, General Administration Department, Finance &amp; Planning, Co-operative Societies, Right to Information Act, Urban Land Ceiling, Land Reforms Cases, Departments of Central Government, Central Government Undertakings, Central Government Corporations, Housing Department, Panchayat Raj &amp; Rural Development, Departments of Health, Medical &amp; Family Welfare.</p> <p><b>(After completion of Division Bench work)</b></p>
----	---	---

**Note I :**

**Matters relating to the above items will be entertained only if the impugned order is passed on or after 01.05.2023**

**Note II :**

1. All Lunch Motions/Urgent Mentions relating to the **Division Bench** matters shall be moved before the Hon'ble Division Bench, at the Bench/Court Hall at 10-30 a.m.
2. All Lunch Motions/Urgent Mentions relating to the **Single Bench-I** matters shall be moved before the single bench at the Bench/Court Hall at 10.15 a.m.
3. All Lunch Motions/Urgent Mentions relating to the **Single Bench-II** matters shall be moved before the single bench at the Bench/Court Hall at 10.30 a.m.
4. All Lunch Motions/Urgent Mentions relating to the **Single Bench-III** matters shall be moved before the single bench at the Bench/Court Hall at 10.15 a.m.
5. Routine matters will not be taken up during vacation, except with the permission of the Hon'ble Senior Vacation Judge.
6. No pending case, except where there is a specific order to post during the Vacation, shall be taken up in the vacation.
7. No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets will be entertained under Section 482 Cr.P.C., or under Article 226 of the Constitution of India, except under exceptional circumstances during Summer Vacation period.
8. No Service matters, Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained unless the cause shown is of emergent nature.

*J.Rao*  
11/05/2023

The following officers are nominated as the vacation officers.

**VACATION OFFICERS FOR THE FIRST SPELL**  
**FROM 15<sup>th</sup> MAY, 2023 TO 26<sup>th</sup> MAY, 2023**

- |                          |                     |
|--------------------------|---------------------|
| 1. Sri V.Diwakar         | Deputy Registrar    |
| 2. Sri B.Prasada Rao     | Assistant Registrar |
| 3. Smt. V.Savithri Gowri | Assistant Registrar |
| 4. Smt. G.Hela Naidu     | Assistant Registrar |

**VACATION OFFICERS FOR THE SECOND SPELL**  
**FROM 27<sup>th</sup> MAY, 2023 TO 12<sup>th</sup> JUNE, 2023**

- |                            |                     |
|----------------------------|---------------------|
| 1. Sri. M.Ramesh Babu      | Deputy Registrar    |
| 2. Sri Shaik Mohd. Rafi    | Assistant Registrar |
| 3. Sri. S.Srinivasa Prasad | Assistant Registrar |
| 4. Sri. K.Kasi Rao Achari  | Assistant Registrar |

*J. Lakshmana Rao*  
11/05/2023  
**REGISTRAR GENERAL**

To

- 1) The Principal Private Secretary to the Hon'ble the Chief Justice (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh [with a request to instruct the concerned to place the notification in High Court's website]
- 5) All the Unit Heads in the State of Andhra Pradesh.
- 6) All the Officers, High Court of Andhra Pradesh.
- 7) All the Section Heads, High Court of Andhra Pradesh.
- 8) The Director, A.P. Judicial Academy, Mangalagiri, Guntur District.
- 9) The Director, A.P. High Court Mediation & Arbitration Centre, High Court Building, Amaravati.
- 10) The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
- 11) The Secretary, A.P High Court Legal Service Committee, High Court Building, Amaravati.
- 12) The Advocate General, State of Andhra Pradesh, Amaravati.
- 13) The Secretary to Governor, for the State of Andhra Pradesh, Vijayawada.

- 14) The Chief Secretary to Government, Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravathi.
- 15) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, Velagapudi, Amaravati, Guntur District - 522237.
- 16) The Registrar, A.P. Lokayukta, Kurnool.
- 17) The Registrar, Andhra Pradesh State Consumers Redressal Forum, Vijayawada
- 18) The Chairman, Sales Tax Appellate Tribunal, at Visakhapatnam.
- 19) The Special Judge for trial of CBI Cases, Visakhapatnam.
- 20) The Presiding Officer, Labour Court, Anantapuramu, Guntur and Visakhapatnam.
- 21) The Additional Registrar, Railway Claims Tribunal, Amaravati Bench, Arandalpet, Guntur.
- 22) The Assistant Registrar, Income Tax Appellate Tribunal, Visakhapatnam.
- 23) The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 24) The Secretary General, Supreme Court of India, New Delhi.
- 25) The Registrars General, All High Courts in India.
- 26) The Secretary, Bar Council of A.P., High Court of A.P., Amaravati.
- 27) The Accountant General, Enikepadu, Vijayawada, Andhra Pradesh.
- 28) The Public Prosecutor, High Court of Andhra Pradesh, Amaravati
- 29) The Administrative Officer, Government Pleaders' Office, High Court of A.P., Amaravati.
- 30) The Administrator General & Official Trustee at High Court Buildings, Hyderabad.
- 31) The Director of Prosecutions, Governorpet, Vijayawada.
- 32) The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette Urgently).
- 33) The President, Andhra Pradesh High Court Advocates' Association, Amaravati.
- 34) The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh, Amaravati.
- 35) The Commissioner, Information & Public Relations, A.P., RTC Bhavan, Vijayawada (with a request to publish the notification in all local dailies)
- 36) The Director, All India Radio, Vijayawada.
- 37) The News Director, Doordarshan Kendra, Vijayawada
- 38) The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi  
Andhra Jyothi, Vaartha, The Hindu & Indian Express.
- 39) The Deputy Director, Public Relations, Andhra Pradesh Secretariat, Velagapudi.
- 40) The President, A.P. High Court Employees Association, Amaravati.
- 41) The Overseer, High Court of Andhra Pradesh, Amaravati.
- 42) SPARE.

} With a request for making  
necessary announcement

} For publication in the Newspaper

YKAB  
11/05/2023